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WP-41454-2025

IN THE HIGH COURT OF MADHYA PRADESH
AT GWALIOR

BEFORE

HON'BLE SHRI JUSTICE AMIT SETH

ON THE 3rd OF NOVEMBER, 2025WRIT PETITION No. 41454 of 2025*PANKAJ MANGE**Versus**THE STATE OF MADHYA PRADESH AND OTHERS*

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Appearance:

Shri Gitesh Marwah - Advocate for petitioner.

Shri Vijay Sundaram - Government Advocate for respondents/State.

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ORDER

1. Heard on the question of admission.
2. The petitioner has filed the instant writ petition under Article 226 of the Constitution of India, *inter alia*, claiming for the following reliefs:-

"It is therefore humbly prayed that, this Hon'ble Court may be pleased to allow this petition by issuing appropriate writ, order for direction to the respondents transport authorities to decide the petitioner's application (Annexure P/1 and P/2) expeditiously holding a meeting or through procedure of circulation as per sub rule (2) & (3) of rule 65 within the stipulated time and the same authorities may also be directed to consider his application for grant of temporary permit (Annexure P/3 and P/4) during pendency of the application for permanent permit in the interest of justice.

Any order deems fit and proper in the facts and circumstances of the case may kindly be passed."

3. It is the case of the petitioner that his applications (Annexure P/1 and Annexure P/2), seeking regular interstate permits from Balaghat to Nagpur, as per terms of reciprocal transport agreement, are pending



consideration before the competent authority, i.e., respondent No.2 since August 2025.

4. Learned counsel for the petitioner submits that, in respect of the routes from Balaghat to Nagpur, his applications for grant of temporary permits (Annexure P/3 and Annexure P4), are also pending consideration before respondent No.3 and, therefore, respondent No. 2 & 3 may be directed to decide the aforesaid pending applications within specified time limit.

5. Learned State counsel does not have any objection to the innocuous prayer made by the petitioner.

6. In view of the above, the instant writ petition filed by the petitioner stands disposed of with direction to the petitioner to place certified copy of the order passed by this Court today before the respondent No.2 along with copy of writ petition and relevant annexures within a period of seven days from today and in turn, the respondent No.2 is directed to consider and decide the applications of the petitioner (Annexure - P/1 and Annexure P/2) for regular interstate permits as expeditiously as possible, if required in terms of Rule 65 (2) and (3) of the Madhya Pradesh Motor Vehicle Rules, 1994.

7. In the meantime, it is further directed that until such time the applications for regular interstate permit are decided by the respondent No.2, the pending applications of the petitioner for grant of temporary permits for the same routes be decided by the respondent No.3 in terms of timeline prescribed in circular dated 04/06/2014, and the decision whereof be communicated to the petitioner, on the petitioner communicating /furnishing the copy of the order passed in the instant writ petition along with memo of



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writ petition and relevant annexures before respondent No. 3 within a period of seven days from today.

8. Needless to emphasize that this Court has not expressed any opinion on the merit of the case, and it shall be open for the authority to consider and decide the pending applications of the petitioner in accordance with law as per timeline prescribed therein.

9. Pending application (s), if any, shall stand closed.

10. Certified copy as per rules.

(AMIT SETH)
JUDGE

AK/-